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SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017

[illegible]

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
11.	Disha Ponde i/b India Law	Adv for Corporate Debtor	<u>Ponde</u>
11.	Ms. Akshita . Palvia i/b. M. Mulla Associates	Adv. for operational creditor	anpalvia

ORDER

TCP No.409/I&BP/NCLT/MB/MAH/2017

First Call : Pass over for filing consent terms and withdrawal memo.

Second Call: For the parties have reported that matter has already been settled, Petitioner is directed to file withdrawal memo.

List this matter for reporting settlement on 4.12.2017.

Sd/-

V. NALLASENAPATHY
Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)